

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

(20)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 18.12.19

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER : MA/1275/2019
PETITION NUMBER : IBA/913/2019
NAME OF THE PETITIONER(S) : NTC LOGISTICS INDIA PVT LTD
NAME OF THE RESPONDENT(S) : CANADIAN CRYSTALLINE WATER INDIA LTD
UNDER SECTION : REGULATION 30A OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

K. Maheshwaran

Counsel for IRP.

B. Maheswaran

R. Rathi

Counsel for CD.

R. Rathi

R. S. Panneema

Counsel for OC



ORDER

Ld. Counsel for the Operational Creditor as well as the Ld. RP and the Ld. Counsel for the Corporate Debtor are present. It is brought to the notice of this Tribunal, in view of the production of the Order passed by the Hon'ble NCLAT in Company Appeal (AT) (Insolvency) No. 1374/2019 dated 10.12.2019, nothing seems to survive before this Tribunal. In the circumstance, the compliance if any of the directions may be reported to the Hon'ble NCLAT, so quietus can be before the Hon'ble Appellate Authority.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

MS